

LIST OF INDEX

LIST OF PAPERS IN O.A./~~T~~ NO.

8

OF 1990

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
			Shri Avinash P Lele, Nagpur (Smt Meena Khataulka)
			MS
			M/o. Defence & Ors (-)
I	1	12.1.90	Per T.O
	11.	30.3.90	T.O
	2	1-6-90	By Registrar's order
	11	25-7-90	—
	3	1-10-90	Registrar's order
	11	—	—
	11	26.11.93	Per T.O
	4	14.1.94	T.O
	11	18.4.94	Final order by Hon'ble Shri M. S. Deshpande Vice-Chairman & Hon'ble M(12) M R Kolhatkar (O.A. is dismissed in Default)
	II	—	List of Index enclosed
III	1-2	18.1.90	Notice to Applicant & his Advocate
	3-4	18.4.90	Notice to all Respondents
	5	11.6.90	Letter to Applicant reg to serve copy of the petition on the Respondents
	6	7.2.94	Notice to Applicant

NSD/1
22-11-02

NSD/-

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

Bombay ~~W.M.A.S.2~~ Bench

0. Application No. 8 of 90

Avinash s/o Prataprao Lele .. Applicant

- Versus -

Union of India and Others. .. Respondents

LIST OF DOCUMENTS

Part II

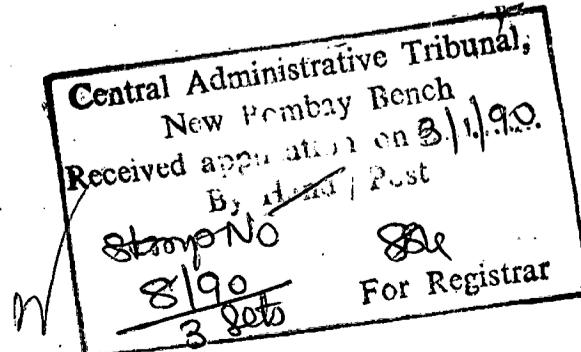
Sr. No.	Particulars.	Annexure No.	Page No.
1.	Charge-sheet, dt. 30-3-1986	II	11
2.	Reply to the charge-sheet dt. 11-4-1986.	II	12
3.	Enquiry proceedings, dt. 16-2-1987. Letter to Secy. Calcutta	III	13-17
4.	Finding Report, dt. 16-2-1987		
5.	Order of punishment, dt. 27-2-1987.	IV	18
6.	Order in Appeal dated 20.12.88	IV	19

Nagpur:

Dated 26th Dec. 1989

Mukundakar

Counsel for Applicant.



1) Reply of the Respondents 1-9
dt 17.9.90

6/66/

(1) Sets for Resp. not filed
(2) Cf. Stamps on W.

Applicant had filed
on 5/1/90 and was
decided by Mr. H. L. D.
decided by Mr. H. L. D.

Notice dt 18-1-90
Served on Applicant
& his Advocate
and 23-1-90

N.D.
29-1-90

3 sets of O.A.
recd. on 15/3/90
by applicant
15/3/90

Notices are issued to
the Applicant and
Respondents, and
18-3-90

N.D.
18-3-90

Notice dt 18-4-90
Served on Applicant
R. No. 122
and 25-4-90
N.D.
21/5/90

Notice dt 18-4-90
Served on R. No. 2 on
dt 26-4-90

N.D.
11/5/90

Per Tribunal

~~fixed for Admonition
hearing at Nagpur
on 30/3/90, Issue
notice accordingly~~

Dated 30-3-90

V.P. 21
Reg
Camp
Nagpur

Applicant by Smt.
Meera A. Kharedekkar

2. Admit.

3. Notice regarding reply
returnable before the
Dy. Registrar at New
Bombay on 1-6-90.

Applicant need not be
present at New Bombay
on that date solely
for this purpose.

4. Call before the Dy. Registrar for reply
and directions off 1-6-90 at
New Bombay.

J. P. Sharma) (P. S. Chaudhuri)

M. (J), M. (A)

②

O.A.8/90.

Date : 1.6.1990.

Notice dt. 18.4.90
Served on Applicat of
Cell Resp. on 11/6/90

AD
11/6/90

Neither the applicant nor his advocate is present as they were directed not to remain present today.

Mr. S. B. Nande, Foreman, Vigilance Ordnance Factory, Nagpur is present on behalf of the Respondents. He says that the applicant has not served copy of the petition and therefore the reply is not filed today. He therefore prays to grant time for filing reply.

Office is directed to send a communication to the applicant to serve copy of the petition on the Respondents under intimation to this office.

Adjourned to 25.7.1990 for reply and further directions.

No notice to either side.



Dy. Registrar.

OA 8/90

Date: 25.7.90

Neither the Applicant nor his Advocate is present as they were directed not to remain present.

Mr. Dongre, LDC, Ordnance Factory is present on behalf of Respondents.

Mr. Dongre has filed reply on behalf of Respondents and has undertaken to serve copy on the Applicant.

Adjourned to 1.10.90 for filing proof of service of reply on the Applicant.


Dy. Registrar.

(3)

OA 8/90

Date: 1.10.90

None present for either side.

Adjourned to 13.11.90 for
filing proof of service as a last
chance.

JK
Registrar.

Afterwards ^{Mr. B.N. Dogra L.D.C.}
^{Vijayanagar}
filed proof of service, it is taken up
on record. The matter kept on
Sine-die list. At the time of
final hearing notice may be
issued to the applicant and
Reg. No. 3,

JK
Registrar.

PER TRIBUNAL

26-11-93
Dt.

As per direction of the
Hon'ble Vice Chairman dated
24.8.93, the matter is taken up
from Sine-die list. Fixed for
Final Hearing on 10-1-94
Issue notices for the parties
as per order dated 1-10-90

Abdullah
Court Officer.

Notices issued to
applicant & R. M. 2
on 11.11.93.

2/112

(4)

Date: - 16-1-94

Issue notice to the applicant for engaging any Advocate as Smt.

Mira Khalakkar has been appointed as Judge of the Family Court at Bombay.

Ms. Usha Thanna for me -
Sundaram for respondents
Adjourned to 11-4-94.

MR. G. Chatterjee Mr. S. Deshpande
(M.R. KOLHATKAR) (M.S. DESHPANDE)
M(A) V.C.

Notice issued to
applicant on 7/2/94.

9/2/94.

Notice dt. 3-2-94
sent back from applicant
with remark 'Left'

27/3/94

18/4/94

~~Order/Judgement despatched
to Applicant's Agent(s)~~
on 18/6/94

None for the applicant
inspite of the notice which was
issued. The report of the
notice is that the applicant
has left. No forwarding address
has been left by the applicant
with the Tribunal. None of the
parties are present. The application
is dismissed in default of the
appearance of the parties.

MR. G. Chatterjee Mr. S. Deshpande
(M.R. KOLHATKAR) (M.S. DESHPANDE)
M(A) V.C.

